

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 538 of 2020

IN THE MATTER OF:

Vimal Coal Pvt. Ltd.

... Appellant

Versus

Apna Paper Mills Pvt. Ltd.

...Respondent

Present:

For Appellant : Mr. Abhishek Baid, Mr. Pulkit Tare and Mr. Mohit Kr. Bafna, Advocates

For Respondent : Mr. Mandeep Kalra, Ms. Radhika Rai, Mr. Praveen and Nishant Shankar, Advocates

ORDER
(Through Virtual Mode)

31.08.2020 Reply filed on behalf of the Respondent is taken on record. Despite extension of time rejoinder has not been filed by the Appellant. Let the appeal be processed for hearing and listed on **23rd September, 2020.**

In the interest of justice, we allow the Appellant to file rejoinder within two weeks.

Learned counsel for the parties shall also file their short written submissions, not exceeding three pages, supported by the relevant case laws, within two weeks.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Venugopal M.]
Member (Judicial)

[V.P. Singh]
Member (Technical)

/ns/gc/